

defaulter hospitals were issued notices dated 19/09/2012 by the Department of Health and Family Welfare, Government of NCT of Delhi. Amongst these 34 defaulter hospitals, those ten hospitals, whose free IPD achievement was less than 3.3% in the month of October, 2012 were also issued notices on 01/11/2012 by the Government of NCT of Delhi, to explain why proceedings of contempt of court may not be initiated against them.

As far as three Central Government Hospitals in Delhi namely, Safdarjung Hospital, Dr. RML Hospital and LHMC and associated Hospitals are concerned, all the patients irrespective of their financial conditions are attended and provided necessary treatment within the available infrastructure and facilities.

#### **Clinical trials of homoeopathic cancer drug**

†2707. SHRI RASHEED MASOOD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Supreme Court has directed the Central Government to get the homoeopathy medicine of cancer clinically tested; and

(b) if so, action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) No. The Central Council for Research in Homoeopathy (CCRH) has informed that the Hon'ble Supreme Court in its judgment dated 17.08.2012 in Writ Petition (C) No. 333/2011 in the form of public interest litigation by World Homoeopathic Development organisation, directed that the Task Force constituted to examine Petitioner's proposal for treatment of cancer by Homoeopathic medicines should be now presided over by the Director General of Health Services, and that the petitioner should be granted an opportunity to present complete evidence that he has in his favour, including case sheets, treatments, medicines administered to the patients suffering from cancer.

The Hon'ble Supreme Court in its judgment dated 07.09.2012 took cognizance of the facts placed before it by the CCRH, the second respondent that the petitioner could not satisfy the Task Force of the efficacy and scientific basis of the Homoeopathic composition 'cancer cure' and that the task force was not satisfied with the data and documentation produced by the petitioner. The court decided not to interfere in the matter and dismissed the writ petition with the liberty to the petitioner to approach the task force with all the requisite material and documentation.

(b) Does not arise, in view of the reply to (a) above.

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†Original notice of the question was received in Hindi.